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PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 8th March, 2021

No. 15-PLA-2021/17.-The Punjab School Education Board (Amendment) Bill, 2021 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

BILL NO. 15-PLA- 2021

THE PUNJAB SCHOOL EDUCATION BOARD (AMENDMENT) BILL, 2021

A

BILL

further to amend the Punjab School Education Board Act, 1969.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab School Education Board (Amendment) Act, 2021. Short title and Commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Amendment
in section 4 of
Punjab Act 24
of 1969.

2. In the Punjab School Education Board Act, 1969, in section 4, in sub-section (1), in clause (b), for sub-clauses (iv), (v) and (vi), the following sub-clauses shall be substituted, namely:-

- "(iv) one member from amongst the Heads of Government Senior Secondary Schools or affiliated schools of the Board;
- (v) one member from amongst the Heads of Government High Schools or affiliated schools of the Board;
- (vi) one member from amongst the school Principals, Headmasters, Lecturers and teachers who are State or National awardees;"

STATEMENT OF OBJECTS AND REASONS

The existing Section 4 of the Punjab School Education Board Act, 1969 as amended from time to time, inter-alia, provides that the Board shall consist of Chairman, Vice Chairman and members. As per existing provisions only a member from amongst the Heads of the Senior Secondary Schools and High Schools affiliated to the Punjab School Education Board can be nominated as member. The existing provisions do not provide for inclusion of the Principals and Headmasters of the Government Schools.

Further, the existing provisions provide that one member can be nominated from amongst the school lecturers and teachers who are State or National Awardees. Many times such lecturers and teachers get promoted as Principals or Headmasters and therefore such promotions should not debar them from becoming the member of the Board.

Hence, in order to make enabling provisions for the School Headmasters, Principals and State and National Awardees, Teachers to be eligible for nomination as Members of the Board, The Punjab School Education (Amendment) Act, 2021 is being introduced in this Honorable House.

VIJAY INDER SINGLA,
Minister for School Education, Punjab.

CHANDIGARH
THE 8TH MARCH, 2021

SHASHI LAKHANPAL MISHRA,
SECRETARY.